

**Court-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 243 of 2014**

**Dated :30<sup>th</sup> October, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Municipal Corporation of Greater Mumbai ... Appellant(s)  
Versus  
Maharashtra Electricity Regulatory  
Commission & Ors. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. Harinder Toor  
Mr. T. Sidhu  
Mr. R. Dubal  
Mr. R. Patsute  
Counsel for the Respondent(s): Mr. C.S. Vaidyanathan, Sr.Adv.  
Ms. Poonam Verma  
Mr. Abhishek Munot  
Mr. Akshat Jain for R.2  
Mr. Buddy A. Ranganadhan  
for R.1**

**ORDER**

Admit. Issue notice. Mr. Buddy A. Ranganadhan, the learned counsel takes notice on behalf of the Respondent No.1 and Mr. Apoorva Misra, the learned counsel takes notice on behalf of Respondent No. 2. Notice to be issued to the other Respondents returnable on 27.11.2014. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Post the matter on **27.11.2014.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**